

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) Yes, Sir, but in the particular cases covered by the question the Quality Inspector failed to take in writing from the firm that they have full trust in the Food Corporation of India.

(c) No, Sir. Actually the first sample is used for preparing the analysis report. The presence of the party's authorised representative is not required at this analysis. In case the party is not satisfied with the analysis results, within seven days of the receipt of the analysis after depositing the fee @ Rs. 25/- per sample. This joint analysis is conducted on the second sample preserved in the Laboratory, in the presence of the party's authorised representative and the results are binding on both the Food Corporation of India and the party.

(d) The question of broken seals on the second samples is not involved. The fact is that the samples bore the seal on the Quality Inspector alone the party disputed the genuineness on the samples on the ground that the samples had been tampered with because these did not bear party's seal which according to them, they had affixed. Thus on account of party's refusal to associate themselves with the joint analysis proceedings joint analysis could not be conducted.

#### **Refund of Security by Food Corporation of India**

5974. SHRI G. VENKATSWAMY : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 3732 on 20th March, 1969 and state :

(a) whether the Food Corporation of India has intimated the reasons to the firm for withholding the security and if so, when and if not, the reason therefor ;

(b) whether it is a fact that the firm has, not only written several letters to the Food

Corporation of India and to him by name, but also served a legal Notice for the refund of the Security amount ;

(c) whether it is also a fact that the Food Corporation of India have not even cared to acknowledge either of them ; and

(d) if so, reasons therefor and further action taken to refund the security amount ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The representative of the firm was orally apprised of the entire position a number of times as and when he visited the office of the District Manager, Food Corporation of India Ludhiana.

(b) Yes, Sir.

(c) No, Sir. The Legal Notice was duly acknowledged by the Regional Manager Food Corporation of India, Chandigarh vide his letter No. E/Lab/1/6/(4)/68 dated 20.9.1968.

(d) Messrs Tilak Raj Dharam Pal have been advised to submit "No Demand Certificate" after clearing accounts as required under the Rules for refund of the security amount.

#### **High Yielding Varieties Programme in Fourth Plan**

5975. SHRI VALMIKI CHOUDHARY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is any programme under the Fourth Plan for expanding cultivation of high yielding varieties of food-grains in the country ;

(b) if so, the additional acreage proposed to be brought under cultivation under High Yielding varieties of grains and how much of this acreage would be in Bihar ; and

(c) how far the foodgrains production in the country is expected to increase under the Fourth Plan with the implementation of this programme ?